

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 61/2024  
IN  
ORIGINAL APPLICATION NO. 42/2024**

**IN THE MATTER OF:**  
MADASIR HASAN AND ORS.

...APPLICANT(s)

**VERSUS**

STATE OF UTTAR PRADESH

...RESPONDENT(s)

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**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

PHONE NO.- 6375115224

**DATE:05.05.2025**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL  
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M.A. NO. 61/2024

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**COMPLIANCE REPORT BY EXECUTIVE ENGINEER, U.P. JAL NIGAM  
(URBAN), AZAMGARH, UTTAR PRADESH**

I, M. Ziaul Haque, aged about 36 years, S/o Shri M. Kayyom, posted as Executive Engineer, U.P. Jal Nigam (Urban), Azamgarh, U.P., do hereby solemnly affirm and state as under:

1. I, M. Ziaul Haque, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That in the present matter Original Application was registered by the Tribunal exercising their *suo-motu* jurisdiction and taking cognizance of a newspaper report sent by Madasir Hasan complaining that at Village Jalandhari, District Azamgarh, there is low lying area wherein domestic

sewage is being collected and due to overflow it enters residences of local people causing lot of pollution and health hazards to them.

3. That as per the submissions recorded in Order dated 28.11.2024, the compliance report on behalf of the UP Jal Nigam (Urban) is being submitted herein. The relevant paragraph of the order is stated below:

*“...1. Shri Bhawar Pal Singh Jadon, Advocate has appeared on behalf of State of U.P and its Authorities and stated that substantial compliance has been made, STP has started on trial basis and for its regular functioning, some further time is required. He requested that matter may be taken in February by which time entire work will be completed. We accept the request...”*

4. That in full compliance of the directions issued by the Hon'ble Tribunal, the laying down of sewer line, and the construction 8 MLD STP was to be completed and made operational.

A copy of compliance report is annexed herewith and marked as **ANNEXURE-1.**

5. That it is submitted that the installation of the sewer line and the provision of sewer house connections for a total of 70 households in *Mohalla Jalandhari* have been entirely completed. **All the proposed sewer house connections under the AMRUT 1.0 project have been successfully executed, ensuring that each of the 2,953 sewer house connections are now connected to the sewer system.**
  
6. That the construction of the 8 MLD STP has been duly completed by the Jal Nigam (Urban), Azamgarh. **The trial run of the STP has been concluded successfully and the STP is currently fully operational. The wastewater generated from *Mohalla Jalandhari* and other wards of the Nagar Palika Parishad, Azamgarh is being carried through the sewer network to the 8 MLD STP, where it is duly being treated and discharged.**

A copy of photographs of the STP are annexed herewith and marked as **ANNEXURE-2.**

7. That at present, the STP is receiving approximately 5.00 to 5.50 MLD (Million Litres per Day) of sewage, which is in line with the design capacity of 6 MLD for the base year. The STP has been designed with an 8 MLD

capacity for the year 2035. **That as per the samples collected by the UPPCB, Azamgarh and the analysis report dated 05.03.2025 of the same, the treated water being discharged from the STP is complying with the norms.**

A copy of the analysis report dated 05.03.2025 is annexed herewith and marked as **ANNEXURE-3.**

8. That it is humbly submitted that the Jal Nigam (Urban), Azamgarh has fully complied with the directions issued by the Hon'ble Tribunal. **Furthermore, Consolidated Consent to Operate and Authorisation (CCA) dated 16.04.2025 has been granted by the UPPCB for the operation of the STP.**

A copy of CCA dated 16.04.2025 is annexed herewith and marked as **ANNEXURE-4.**

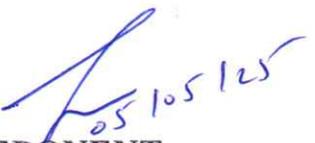
9. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

10.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

  
05/05/25  
DEPONENT

**VERIFICATION**

Verified at Azamgarh on this 05 day of May, 2025, that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
05/05/25  
DEPONENT



275

दूरभाष/मो- 9473942707  
E-Mail- ee - 2cd - azamgarh@yahoo.in

# उत्तर प्रदेश जल निगम (नगरीय)

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय)  
मेहता लाइब्रेरी भवन, सिविल लाइन्स, आजमगढ़।

## ANNEXURE-1

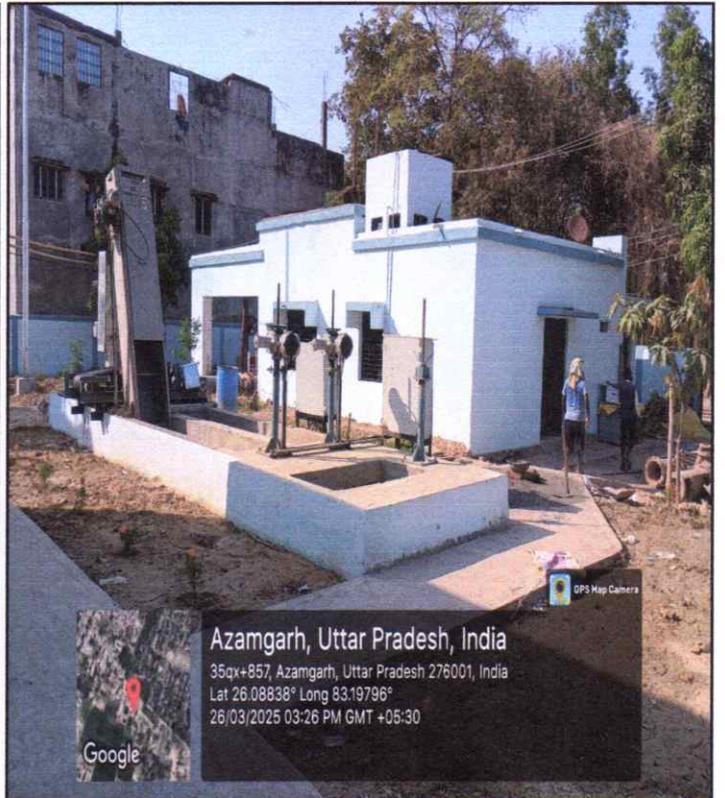
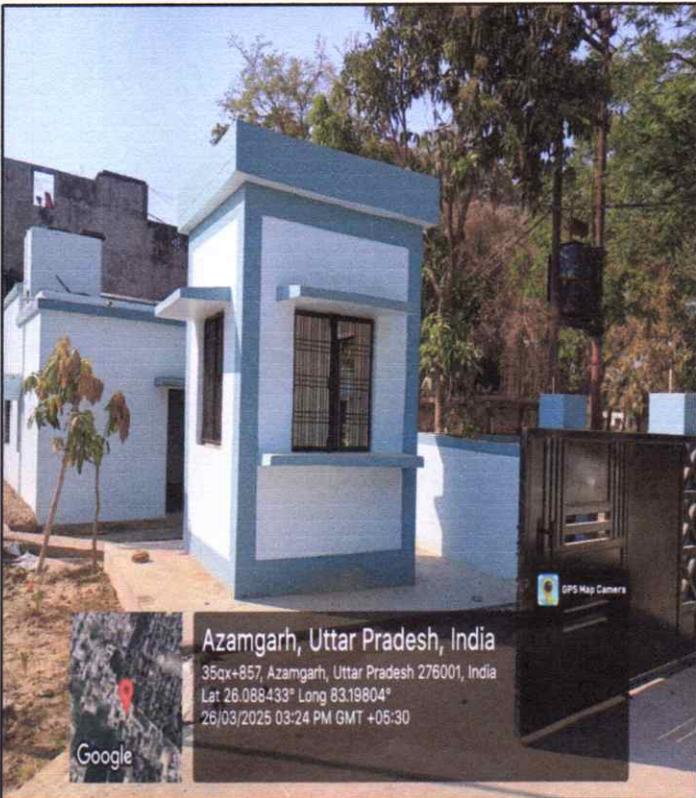
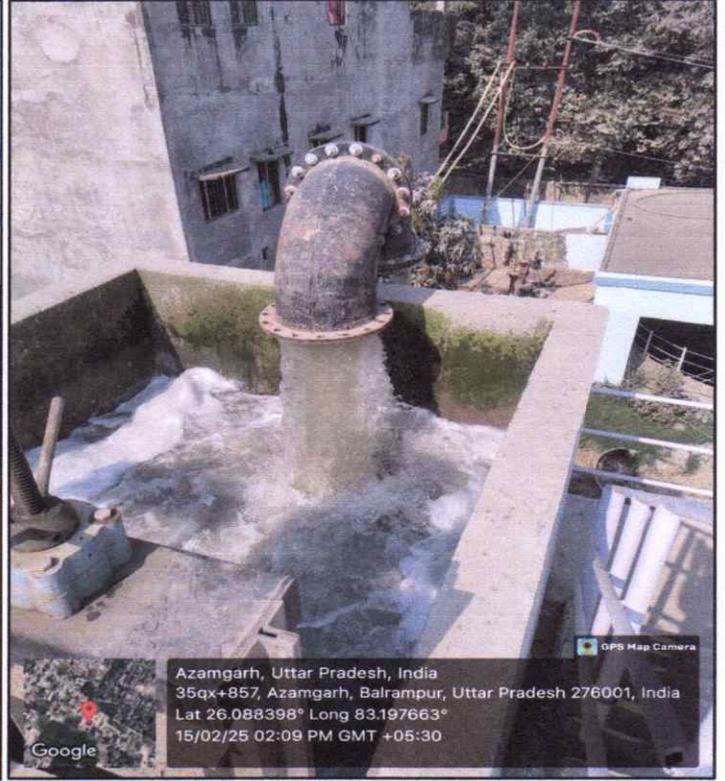
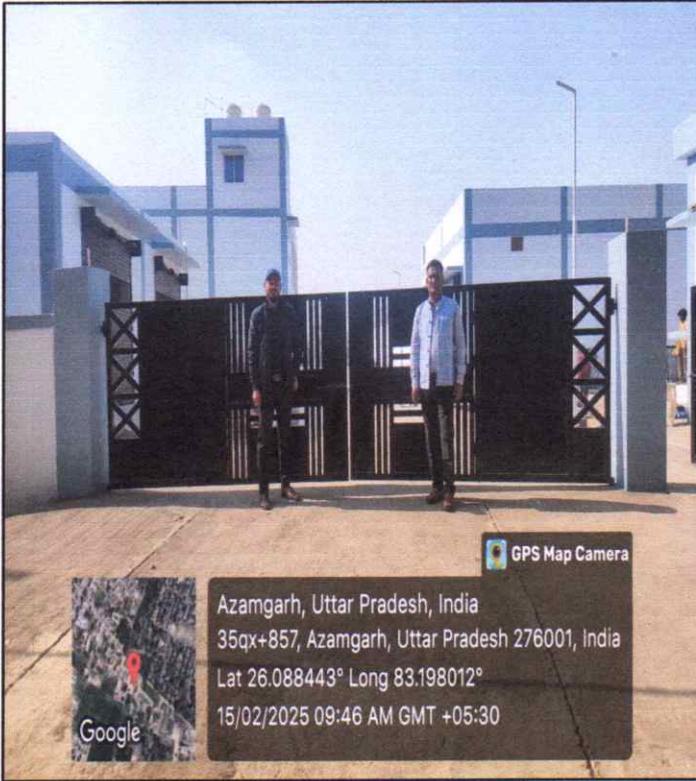
### रिपोर्ट

मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित रिट Misc Application is Disposed of Case No. 61/2024 in ओ०ए० सं० 42/2024 Madasir Hasan & Ors Vs State of UP में पारित आदेश दिनांक 17.02.2025 के अनुपालन के सम्बन्ध में मा० एन०जी०टी० के आदेश से आच्छादित मोहल्ला जालन्धरी में सीवर लाइन लेइंग एवं सीवर हाउस कनेक्शन का कार्य पूर्ण कर सभी घरों को सीवर लाइन से जोड़ दिया गया है। मोहल्ला जालन्धरी एवं नगर पालिका परिषद के अन्य वार्डों से निकलने वाले अपशिष्ट जल को सीवर लाइन के माध्यम से सीवेज ट्रीटमेन्ट प्लान्ट तक ले जाकर अपशिष्ट जल का शोधन कर प्रवाहित किया जा रहा है। सीवेज ट्रीटमेन्ट प्लान्ट के समस्त कार्यों को 100 प्रतिशत पूर्ण कर संचालन किया जा रहा है। परियोजना के अन्तर्गत प्रस्तावित 2953 नग सीवर हाउस कनेक्शन के सापेक्ष वर्तमान तक 2953 नग सीवर हाउस कनेक्शन पूर्ण करा दिया गया है। सीवेज ट्रीटमेन्ट प्लान्ट पर वर्तमान समय में 5.00 – 5.50 MLD सीवेज पहुँच रहा है, जो Base Year में सीवेज ट्रीटमेन्ट प्लान्ट की डिजाइन क्षमता 6 MLD के सापेक्ष है। सीवेज ट्रीटमेन्ट प्लान्ट की 8 MLD क्षमता वर्ष 2035 हेतु डिजाइन है।

इस प्रकार मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा Misc Application is Disposed of Case No. 61/2024 in ओ०ए० सं० 42/2024 Madasir Hasan & Ors Vs State of UP में पारित आदेश दिनांक 17.02.2025 का शतप्रतिशत अनुपालन किया जा चुका है। योजना के फोटोग्राफ संलग्न है।

  
(मो० जियाउल हक)  
अधिशासी अभियन्ता

### STP Photographs, District-Azamgarh.

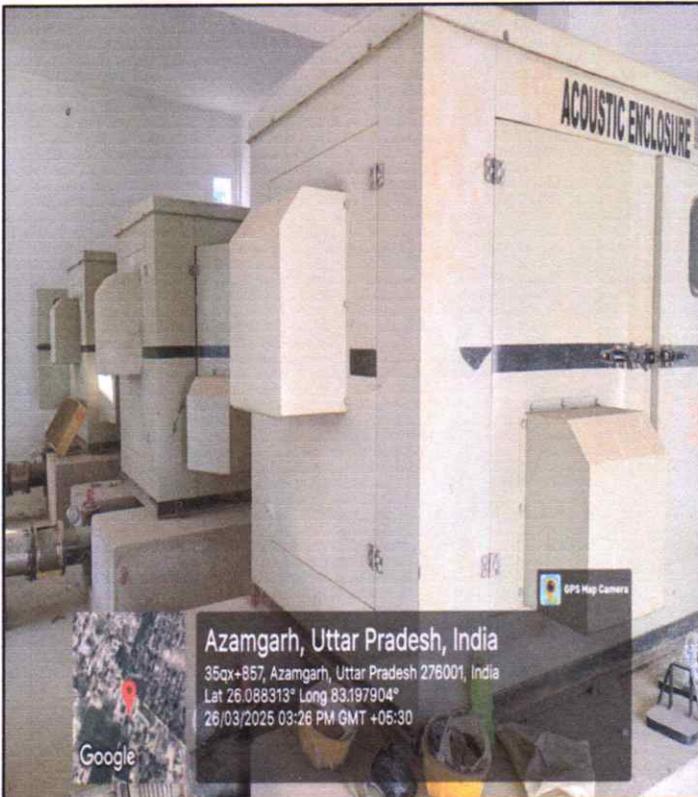
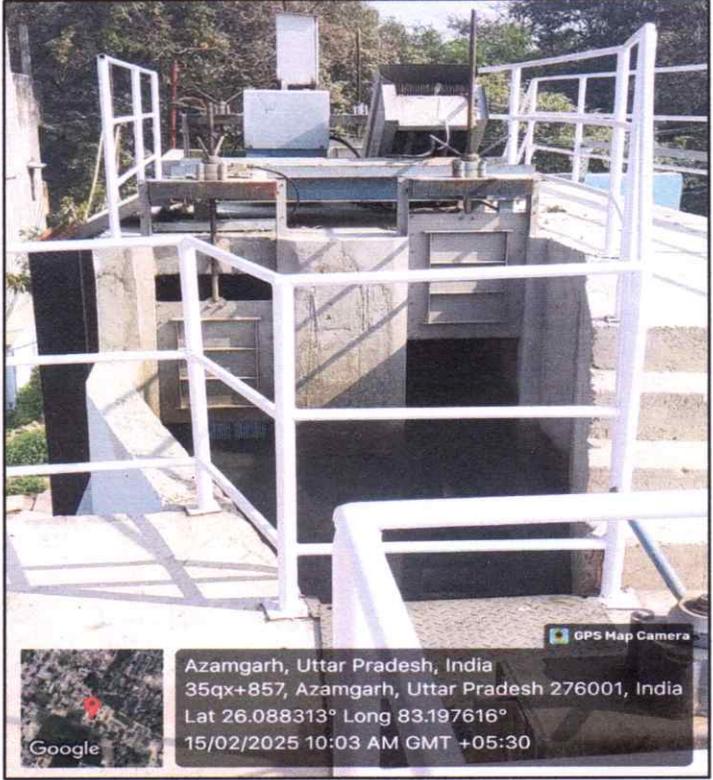
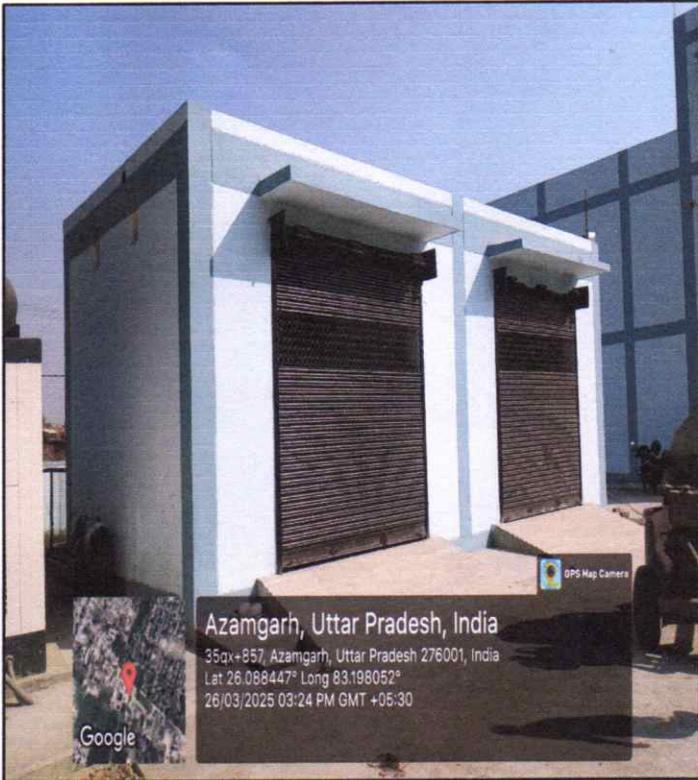


J.E

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### STP Photographs, District-Azamgarh.

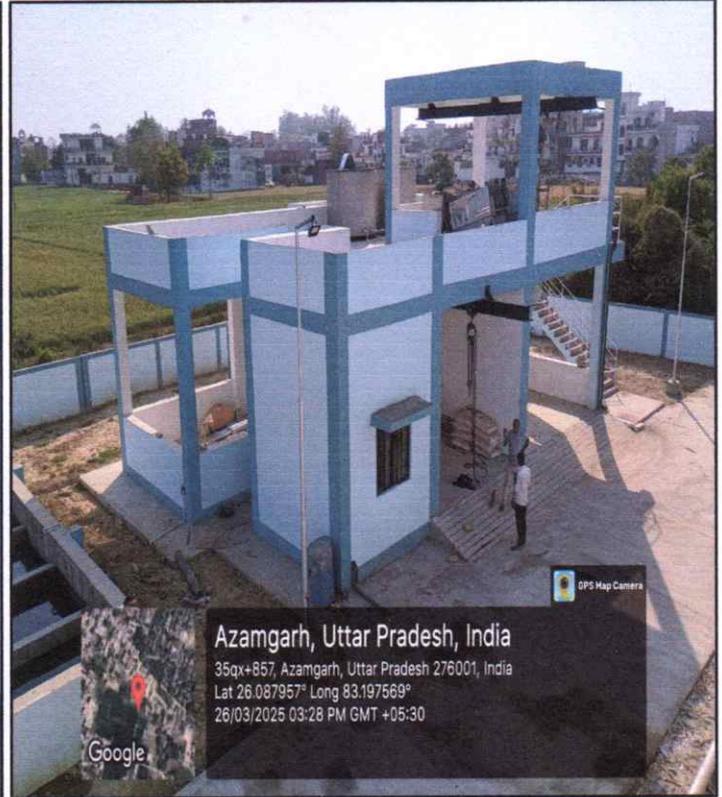
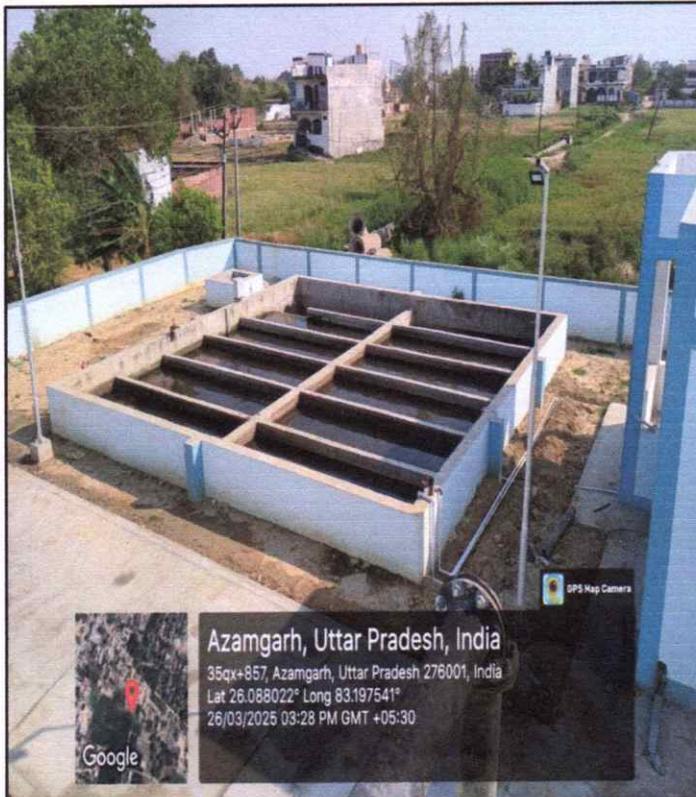
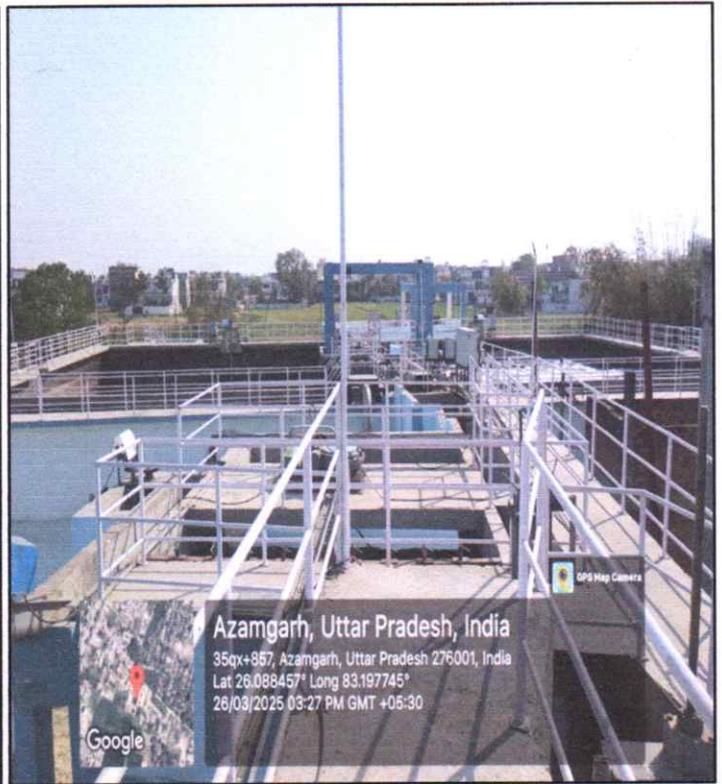
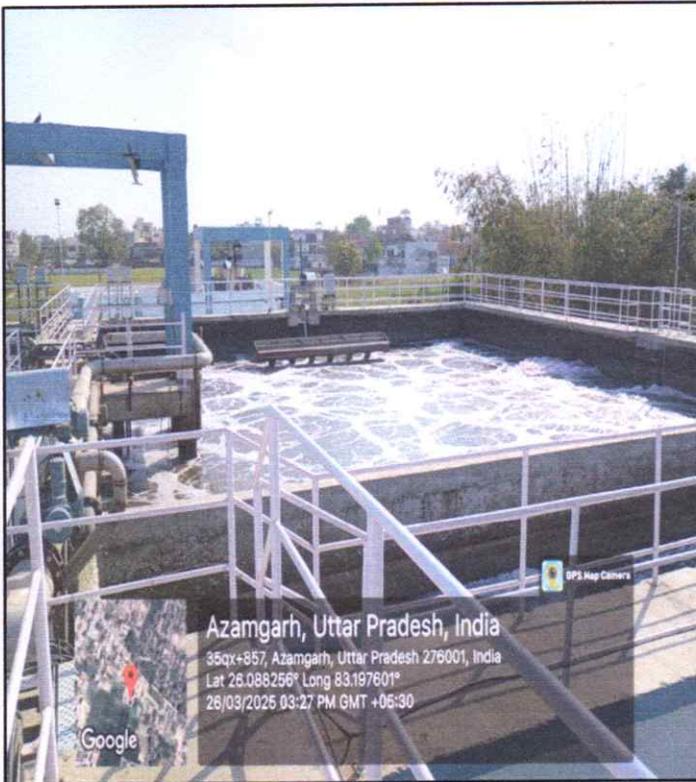


*J.E*

*AB*

*FF*

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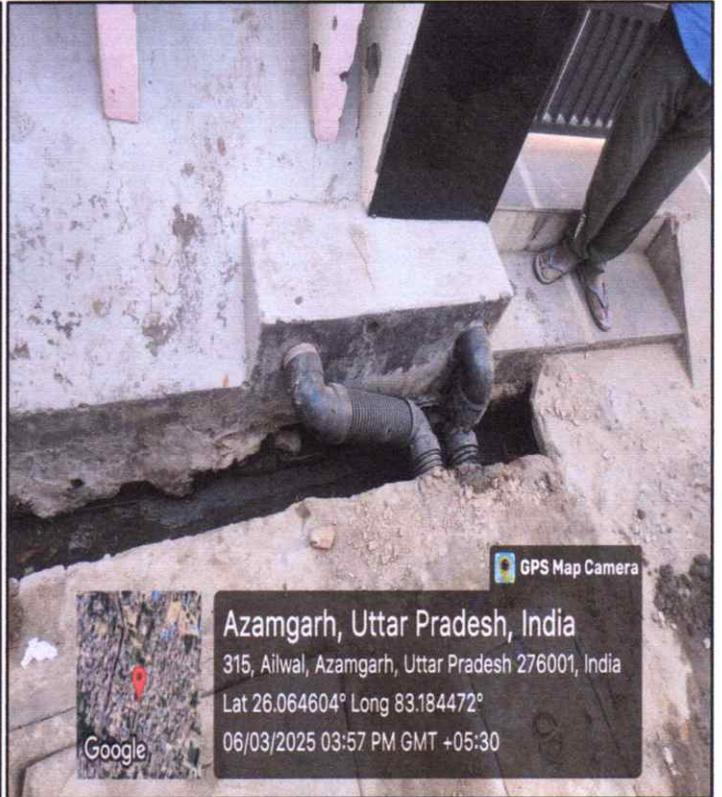
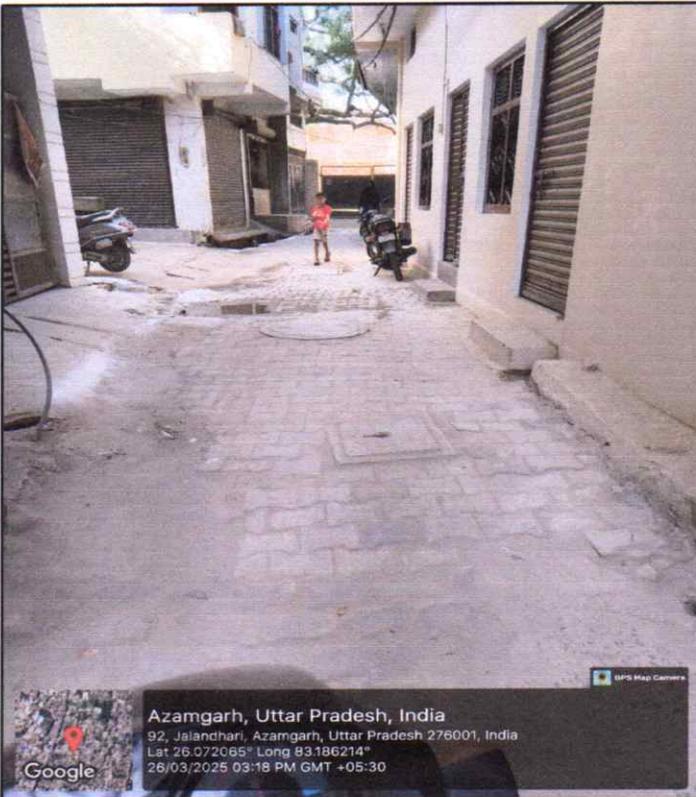
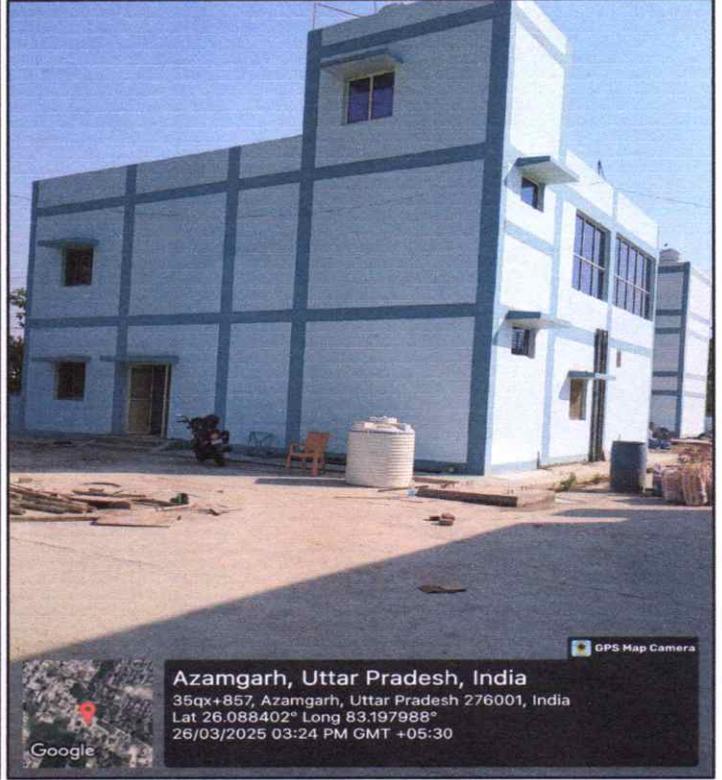
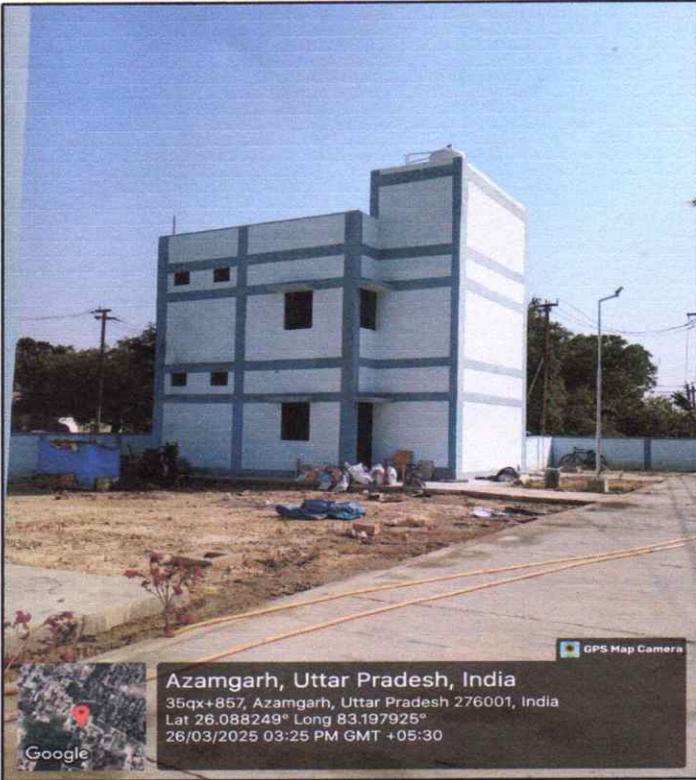


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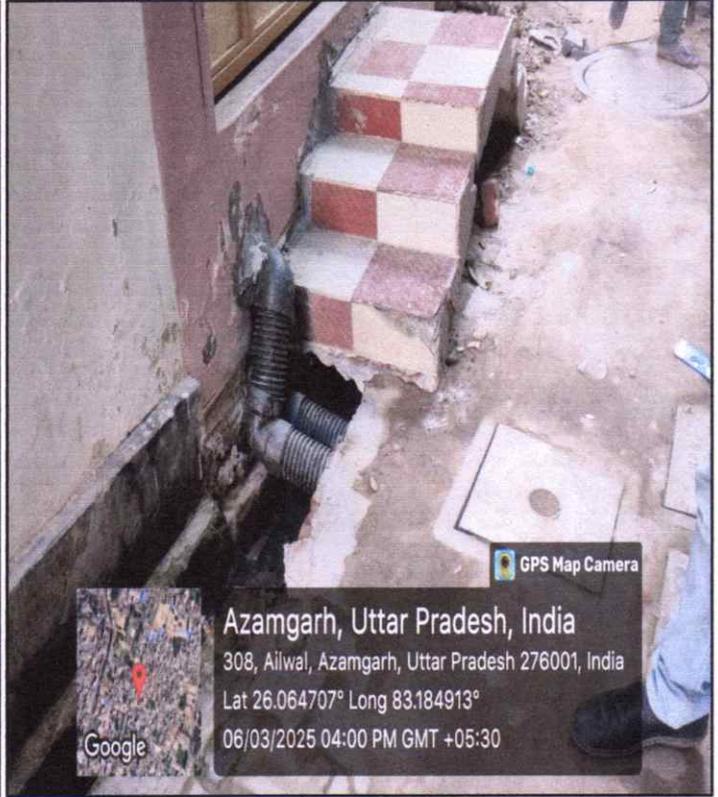
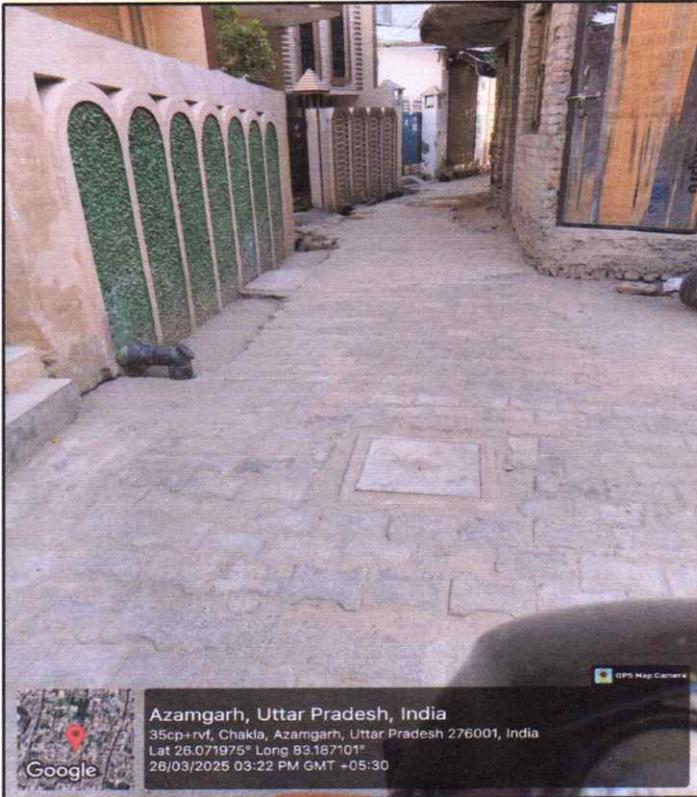
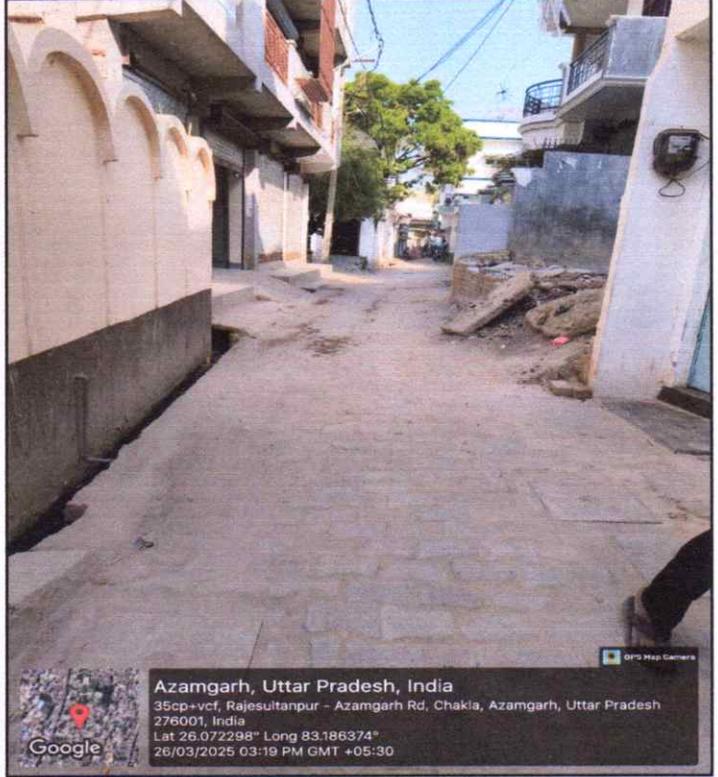
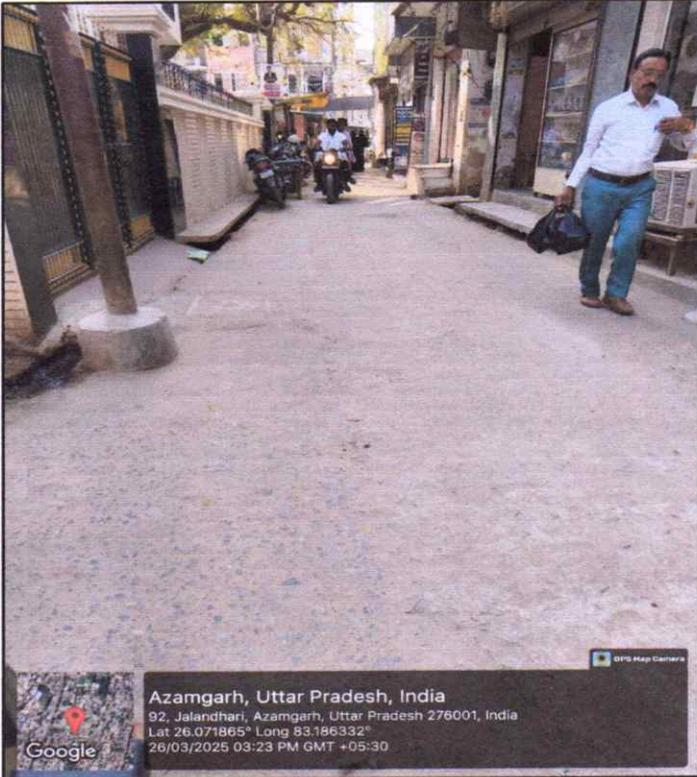


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### STP Photographs, District-Azamgarh.



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**REGIONAL LABORATORY VARANASI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30510043/Varanasi/2025

Date: 05/03/2025

- 1- Name of Industry: M/s 8 MLD STP Balrampur, Azamgarh
- 2- Address of Industry: Azamgarh
- 3- District: Azamgarh
- 4- Description about sampling point: Outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: O.H. Siddiqui, A.S.O. & Naveen Kumar, L.A.
- 7- Colour and Odour: Colorless Odorless
- 8- Quantity and Packing: 2 Ltr PVC Jerrican & 01 MPN Bottle
- 9- Date of Sample Collection: 18/02/2025
- 10- Analysis Indented by: RO Azamgarh
- 11- Date of sample receipt in Lab: 18/02/2025
- 12- Period of Analysis: 18/02/2025 - 23/02/2025
- 13- ULR Number:
- 14- Sampling Plan/Ref. No.:
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.63	5.5 - 9.0	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	16	<20	10-20000 mg/l
3	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	8.6	<10	1.0 -50000 mg/l
4	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	34	<50	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
 [Shivam Tripathi(JRF), Kankshi  
 Sahu(JRF), Gyan Dutta Verma(JRF)]

Authorized by  
 CHANDRA PRAKASH VERMA  
 Chandra Prakash Verma (SA)

Digitally signed by  
 CHANDRA PRAKASH  
 VERMA  
 Date: 2025.03.05 16:42:59  
 +05'30'

SHASHI VINDKAR  
 Digitally signed by  
 SHASHI VINDKAR  
 Date: 2025.03.05  
 16:45:21 +05'30'  
 Regional Officer

UPPCB/RL/VNS/7.8.2	Issue No.: 01	Issue Date: 05.03.2025	Page No.: Page 1 of 2
Amendment No.: 00	Amendment Date.: 05.03.2025	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY VARANASI  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

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- 12- Period of Analysis: 18/02/2025 - 23/02/2025
- 13- ULR Number:
- 14- Sampling Plan/Ref. No.:
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	430	-	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	170	<230	<1.8 MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

**Analysed by-**  
[Shivam Tripathi(JRF), Kankshi Sahu(JRF), Gyan Dutta Verma(JRF)]

**Authorized by**  
CHANDRA PRAKASH VERMA  
Date: 2025.03.05 16:43:15  
Chandra Prakash Verma (SA)

**SHASHI VINDKAR**  
Digitally signed by SHASHI VINDKAR  
Date: 2025.03.05 16:45:43 +05'30'  
Regional Officer



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764; Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29155456

226983/UPPCB/Azamgarh(UPPCBRO)/CTO/both/AZAMGARH/2024

Date: 16/04/2025

To,

M/s

**UTIVE ENGINEER CONSTRUCTION DIVISION UTTAR PRADESH JAL NIGAM URBAN AZAMGARH**

Executive Engineer Construction Division U.P. Jal Nigam Urban, Near Kuwar Singh Udyan, Azamgarh,AZAMGARH,276001

Reference Application No: 29155456 Dated: 2025-02-05

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).

#### CONDITIONS OF CONSENT

With reference to the application No 29155456 and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **UTIVE ENGINEER CONSTRUCTION DIVISION UTTAR PRADESH JAL NIGAM URBAN AZAMGARH** located at Executive Engineer Construction Division U.P. Jal Nigam Urban, Near Kuwar Singh Udyan, Azamgarh,AZAMGARH,276001. subject to the provisions of Water Act and Air Act and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

#### 3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered



*Girijesh Kumar Gupta*  
NOTARY  
GOREAKHPUR

08 MLD	Zone- III-14 Numbers of Wards located in Northern Portion of Nagar Palika Parishad Azamgarh	Sewage Line	Primary	SBR(Seque ntial Batch Reactor)	1700	40
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4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
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#### 5. Details of Sewerage infrastructure

##### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	8 MLD Pumping Station located at Balrampur	Latitude-26.088584 Longitude-83.197746		

##### b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	MPS	1	08 MLD
2	Screen Chamber	1	
3	Fine Screen	1	
4	Grit chambers	1	
5	Oil and Grease Separator	1	
6	Sequential Batch Reactor (SBR)	2	
7	Air Blowers	3	
8	Chlorination System	2	
9	Sludge Drying Unit	1	
	Chlorination Contact Tank	1	
	Power Sub Station	1	

#### 6. Water conservation:

##### a) Fresh water consumption:

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2025
- v. Permitted withdrawal capacity (KLD)

*Girijesh Kumar Gupta*  
NOTARY  
GOF AKHPUP

**b. Sewage treatment and disposal**

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		
1	BOD (mg/l)	250	<10 mg/l		As per applicable norms
2	COD (mg/l)	450 mg/l	<50 mg/l		As per applicable norms
3	TSS (mg/l)	500	<10 mg/l		As per applicable norms

- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.
- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.
- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

**7. Disinfection of treated sewage**

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH



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UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm-1 • Hardness <140 mg/l as CaCO3 • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H2S
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- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

**8. Sludge management and disposal**

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

**Condition Under Air Act & Noise Control: -**

- 1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	250 KVA Diesel Generator		Diesel Oil		Silencer	

- 2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

- 3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

**Specific Conditions:**

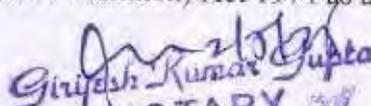


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1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
  2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
  3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
  4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
  5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
  6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
  7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
  8. Compliance of relevant provisions of Environmental Laws shall be ensured.
  9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
  10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
  11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
  12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
  13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
- The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

#### Additional Conditions:-

1. This consent is valid for operation of 08 MLD STP by M/ UTIVE Engineer Construction Division Uttar Pradesh Jal Nigam Urban Azamgarh.
2. The S.T.P shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

  
 Gajesh Kumar Gupta  
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 GORAKHPUR

3. The S.T.P shall ensure to install sludge storage facility with impervious flooring and dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016.
4. The treated effluent/sewage should be reused in Building construction projects, sprinkling for dust separation, irrigation and horticulture etc purposes.
5. The S.T.P shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The S.T.P will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the S.T.P to comply with the various conditions of the permission taken.
7. The responsible agency for the Operation and maintenance of the S.T.P shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
8. The responsible agency for the Operation and maintenance of the S.T.P shall ensure proper operation and maintenance of Sewage Treatment Plant. Also shall ensure separate electricity connection, electromagnetic flow meter at inlet and outlet of S.T.P.
9. The S.T.P should be operated in such a way so that there is no adverse impact on public and environment.
10. The responsible agency for the Operation and maintenance of the S.T.P shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. The responsible agency for the Operation and maintenance of the S.T.P shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
12. The responsible agency for the Operation and maintenance of the S.T.P will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server and shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment S.T.P of the Effluent treatment plant.
13. If the CPCB or UPPCB issues the Closure order against the S.T.P this consent order stands automatically suspended for that period.
14. The S.T.P shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

15. This consent is valid for emission from 01 DG set having capacity 250 KVA each of DG set installed for operation of MED STP.



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GOVT. OF UTTAR PRADESH

- 16. The conditions mentioned in the consent must be complied by the STP and submit the compliance report to UPPCB within the stipulated time period.
- 17. The STP shall submit analysis report of emission after interval of every 03 months dully analysed by Board or N.A.B.L. accredited lab.
- 18. The STP should operate in such a way so that is does not affect the surrounding environment & nearby Population.
- 19. The STP shall comply with the provisions of Solid and other Waste Management Rules, 2016.
- 20. The STP shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 21. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
- 22. The Online Continuous Effluent and Emission Monitoring System along with PTZ Camera with CPCB & UPPCB server shall be established within 03 months from issue of the consent. The consent shall be automatically revoked if the OCEEMS & PTZ Web Camera are not established and connected within the prescribed time.
- 23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Copy to:

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

VIMAL  
KUMAR  
Digitally signed by VIMAL  
KUMAR  
Date: 2025.04.27 10:32:28  
+0530  
Environmental Engineer Incharge, Circle-6

VIMAL  
KUMAR  
Digitally signed by VIMAL  
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Environmental Engineer Incharge, Circle-6



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GOUTAM KUMAR GUPTA